

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

108



CP (IB) No. 157/KB/2018


IA (IB) No. 588/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16TH AUGUST, 2018, 10:30 A.M.

Name of the Company	Cytech Coatings Pvt. Ltd. -Vs- Ess Dee Aluminium Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) KUSHAGRA SHAH IRP 
1. Sharmala Mitra Adv. }
2. Sayantika Das Adv. } Morgan Securities & Credits Pvt Ltd. 

1. Poonam Keswani, Advocate
For INDIA LAW LLP
2. Dwaipayan Ghosh, Advocate
For INDIA LAW LLP
] For SBI Consortium of Banks 

1. GUNJA PACHISIA, ADVOCATE
2. MANAIA BOSE ADVOCATE
] Operational Credit.

1) Mr. Ritobhato Mitra, Adv
2) Mr. Kuldip Mallick, Adv
3) Mr. Animesh Mohanty, Adv
] For Ess Dee Aluminium 
16/8/18

ORDER

Ld. Counsel for Morgan Securities & Credits Pvt. Ltd., for SBI, for Operational Creditor, and for Ess Dee Aluminium Ltd. and Ld. IRP is present.

Ld. Counsel for the Corporate Debtor seems to be not complied with the direction dated 25/07/2018. However, it is submitted that Corporate Debtor has preferred an appeal against order of the Adjudicating Authority dated 25/07/2018 and thereby he did not serve copy of the IA(IB)No. 588/KB/2018. However, copy of the application seen served to the Financial Creditor in the open Court. It is recorded.

Operational Creditor as well as Financial Creditor is directed to file reply affidavit within 3 days by serving copy of reply affidavit to the petitioner. Petitioner is directed to file rejoinder, if any, within 3 days of the date of receipt of reply affidavit.

In the meanwhile, interim order of stay will be continued till the next date of hearing.

List it for further consideration on 27/08/2018.

Sd

(Jinan K.R.)
Member (J)